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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART IX.

Circulars and General Letters by the Comptroller, Orissa.

OFFICE OF THE COMPTROLLER, ORISSA.

CIRCULAR No. 43.

FROM

P. N. RAJAGOPAL, Esq.,
COMPTROLLER, ORISSA,

TO

ALL DISBURSING OFFICERS AND TREASURY OFFICERS
IN ORISSA.

Ranchi, the 5th July 1938.

SUBJECT.—Withdrawal from the General Provident Fund.

SIR,

I HAVE the honour to invite a reference to Circular letter No. 711, dated the 15th September 1934, issued from the office of the late Accountant-General, Bihar and Orissa (copy enclosed herewith for ready reference), and to observe that instances have come to my notice in which the instructions contained therein have not been strictly followed.

I would, therefore, request that to avoid unnecessary correspondence which results from the non-submission of the actual payees' receipts, the instructions contained therein may kindly be strictly followed in future. The Treasury Officers are requested to see that all bills as mentioned in the Circular, referred to above, are invariably supported by the actual payees' receipts and stamped, where necessary.

I have the honour to be,

SIR,

Your most obedient servant,

P. N. RAJAGOPAL,
Comptroller, Orissa.

Copy of Circular letter No. 711, dated the 15th September 1934, from the Accountant-General, Bihar and Orissa, Ranchi, to all Disbursing and Treasury Officers in Bihar and Orissa.

I have the honour to state that an actual payee's receipt, stamped or unstamped as the case may be, is required to be sent to this office in respect of all withdrawals from Provident Funds, whether made by officers themselves or by heads of offices for non-Gazetted officers except in the case of temporary advances to the non-Gazetted officers, receipts for which are taken in the Acquittance roll.

It is noticed that actual payee's receipts are not always sent to this office and this results in unnecessary correspondence. To avoid this all such withdrawals should be made only on receipted bills, stamped where necessary. Treasury Officers are being instructed not to make payments if such bills are not supported by actual payee's receipts.

Deposits to or withdrawals from any of the Provident Funds in fractions of a rupee are not permissible. No deposits to or withdrawals from any provident fund in fractions of a rupee should, therefore, be allowed except in cases in which this has been authorised by this office.